

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH PUNE  
ORIGINAL APPLICATION NO. 125 OF 2023 (WZ)  
(LETTER PETITION)**

**IN THE MATTER OF:**

Praful N. Mahajan

..... Applicant

Versus.

Chief Officer, Achalpur Municipal Council & Ors.

..... Respondents

**COMPLIANCE REPORT ON BEHALF OF THE RESPONDENT NO. 1 IN  
TERMS OF THE ORDER DATED 21.11.2024 PASSED BY THIS HON'BLE  
NATIONAL GREEN TRIBUNAL (WZ) IN ORIGINAL APPLICATION NO. 125  
OF 2023 (WZ).**

**Sangramsingh R. Bhonsle,  
Nrupal A. Dingankar, Pushkara A. Bhonsle,  
& Naman Sherstra  
Advocates for the Respondent No. 1  
H-5, Second Floor, Lajpat Nagar III,  
New Delhi, 110024  
Email: [srb.chambers@gmail.com](mailto:srb.chambers@gmail.com)  
Contact No: +91 9545809120**

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Place: Pune

Date: 28.01.2025



**Sangram Singh R. Bhonsle,  
Nrupal A. Dingankar, Pushkara A. Bhonsle,**

**& Naman Sherstra**

**Advocates for the Respondent No. 1**

H-5, Second Floor, Lajpat Nagar III,

New Delhi, 110024

Email: [srb.chambers@gmail.com](mailto:srb.chambers@gmail.com)

Contact No: +91 9545809120

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(WZ) IN ORIGINAL APPLICATION NO. 125 OF  
2023 (WZ).**

**TO,**

**THE HON'BLE CHAIRMAN,**

**AND HIS HON'BLE COMPANION MEMBERS**

**OF THE HON'BLE NATIONAL GREEN TRIBUNAL.**

1. The present Original Application is a Letter Petition pertaining to the alleged dumping of solid waste and its alleged burning by the Achalpur Municipal Council- the Respondent No. 1 at Survey No. 83/3, 117, Mouje Raipura, Taluka: Achalpur, District: Amravati.

2. That, on a letter received from one Mr. Praful N. Mahajan, alleging dumping of solid waste and its alleged burning having adverse impact on the agricultural land, this Hon'ble Tribunal vide the order dated 03.07.2023 was pleased to call for an action taken report from the Respondent No. 2. The Respondent No. 2 on 22.08.2023 filed an action taken report vide an email dated 22.08.2023. This Hon'ble Tribunal was pleased to consider the action taken report dated 22.08.2023 on 09.10.2023. On perusal of the said report, this Hon'ble Tribunal admitted the present Original Application (Letter Petition). Vide the order dated 09.10.2023, this Hon'ble Tribunal was also pleased to constitute a Joint Committee, comprising of the Respondent No. 1 to Respondent No. 3 to visit the aforementioned site and to submit a report on the following points:

1. *“Whether the Solid Waste which is being generated per day, is being taken care of by the existing SWM Plant/Facility or not? And if there is a gap, then what proposal is made at their end to meet this requirement?”*
2. *What is the quantity of legacy waste which needs to be cleared through bio-remediation and what steps are being taken for the same?*
3. *The Report shall also be filing regarding its impact on nearby agricultural fields and health of the people residing in the nearby area/vicinity?*
4. *Time-bound action plan shall be submitted to us for implementing the Solid Waste Rules, 2016 in respect of solid waste and legacy waste?*

5. *Since the SWM Plant was required to be set up by 07.04.2021 as per the judgment of this Hon'ble Tribunal passed in Original Application No. 606 of 2018, the Committee shall also ascertain the amount of environment damage compensation to be levied on the Achalpur Municipal Council for the violation till date?"*
3. The Joint Committee constituted by this Hon'ble Tribunal submitted its Report in terms of the Order dated 09.10.2023 before this Hon'ble Tribunal. The Advocate appearing on behalf of the Respondent No. 1-Council sought time to file objections to the Joint Committee Report as well as reply in the present Original Application. This Hon'ble Tribunal was pleased to grant the time as sought for, vide its order dated 03.05.2024. Therefore, in compliance of the Order dated 03.05.2024, the Respondent No. 1 on 06.08.2024 had filed a Detailed Reply (*Pg No. 71 to 104 of the Paperback*) to the Joint Committee Report, thereby explaining in detail the ground position of the Solid Waste Management within the jurisdiction of Respondent No. 1-Council and the steps taken by the Respondent No. 1-Council in compliance of the Solid Waste Management Rule, 2016 in order to process the Daily generated Municipal Solid Waste as well as the accumulated Legacy Waste. Also, vide the Detailed Reply, it was categorically submitted by the Respondent No. 1 that, issue pertaining to the non-compliance of the Solid Waste Management Rules, 2016 by

the Urban Local Bodies (ULB) in the entire State of Maharashtra has already been considered by the Principal Bench of this Hon'ble Tribunal in Original Application No. 606 of 2018 and the Principal Bench of this Hon'ble Tribunal vide its Order dated 08.09.2022 has imposed a penalty of Rs. 12,000/- Crores on the State of Maharashtra for non-compliance of the same. The Compensation of Rs. 12,000/- Crores imposed in the Original Application No. 606 of 2018 has been imposed after considering a Presentation prepared by the Chief Secretary, Government of Maharashtra on 07.09.2022, wherein the data collected by the State of Maharashtra had calculated the total amount of accumulated Legacy Waste in the ULBs in the State of Maharashtra to be 3,94,19,287 tons, including the Legacy Waste accumulated within the jurisdiction of the Respondent No. 1. Also, the Order dated 08.09.2022 passed by the Principal Bench of this Hon'ble Tribunal in Original Application No. 606 of 2018, was challenged before the Hon'ble Supreme Court in Civil Appeal (Diary) No. 44889 of 2023 and the Hon'ble Supreme Court vide an Order dated 28.11.2023 was pleased to stay the direction of the Principal Bench of this Hon'ble Tribunal in Original Application No. 606 of 2018, requiring the State of Maharashtra to deposit an amount of Rs. 12,000/- Crores as compensation in a 'Separate Ring-Fenced Account'. Thus, in such circumstances, the issue of payment of Environmental Compensation on the State of Maharashtra in sub judice before the Hon'ble Supreme Court and therefore, this Hon'ble Tribunal may hold its hand

with regards to the imposition of Environmental Compensation on the Respondent No. 1 for the un-remediated Legacy Waste accumulated within the jurisdiction of the State of Maharashtra and more particularly, the Respondent No. 1.

4. In furtherance thereof, the Respondent No. 2- MPCB filed a Reply Affidavit dated 19.11.2024 before this Hon'ble Tribunal in the present Original Application No. 125 of 2023 (WZ), specifying that, the Hon'ble National Green Tribunal, Principal Bench vide its Order dated 08.09.2022, in Original Application No. 606 of 2018, while imposing Rs. 12,000/- Crores compensation on the State of Maharashtra had clarified that, if the violations continue, liability to pay additional compensation may have to be considered and in compliance thereof, will be the Responsibility of the Chief Secretary, Government of Maharashtra.
5. In pursuance thereof, the Hon'ble Tribunal vide its Order dated 21.11.2024 was pleased to directed the Respondent No. 1 as well as the Respondent No. 2- MPCB to provide a clarification to this Hon'ble Tribunal, as to what was the quantity of Legacy Waste as on 08.09.2022 and thereafter, how much addition has happened in the quantity of Legacy Waste accumulated within the jurisdiction of the Respondent No. 1. In compliance of the Order dated 21.11.2024 passed by this Hon'ble Court, the Respondent No. 1, is filing the present Compliance Report in order to provide the requisite information of the accumulated Legacy Waste on the site of the Respondent No. 1 on 08.09.2022 and its reduction in quantity thereafter.

**Scientific Disposal of Legacy Waste accumulated within the jurisdiction of the**

**Respondent No. 1- Council.**

- A. The Respondent No. 1 Council is an 'A' Class Municipal Council in the District of Amravati, having a population of 1,12,311 people as per the census of 2011. The Respondent No. 1 Council has been using the Raipura Dump site to dispose of the Municipal Solid Waste generated within the jurisdiction of the Respondent No. 1 Council since the year 2003. Previously, the Respondent No. 1 Council was undertaking the operations of dispose of the Municipal Solid Waste at two locations viz. Wadura and Raipura Paratwada, Taluka- Amravati, District- Amravati. However, subsequently the Respondent No. 1 Council had to shut down the dumping site at Wadura and thereafter, the waste collected at Achalpur as well as Paratwada cities has been dumped at the Raipura Dumping Site.
- B. Admittedly, there has been an accumulation of solid waste at the Raipura Dumping Site since the year 2003. Subsequently, in compliance of Rule 22 of the Solid Waste Management Rules, 2016 (SMW Rules, 2016), the Respondent No. 1 started to undertake the bio-remediation of the Legacy Waste at the Raipura Dumping Site in the year 2017. A Work Order for bio-remediation of 5279 CUM quantity of Legal Waste was allotted to one, VijayLaxmi Organic Compost and Agro Amravati on 07.03.2019 and the remediation of the same was

successfully completed on 25.08.2020. Subsequently, it is submitted that, due to the COVID-19 Pandemic, there was no bio-remediation of Legacy Waste on the Dumping Site of the Respondent No. 1 till December, 2021.

- C. Thereafter, in the month of January 2022, the Respondent No. 1 undertook a Contour Survey by appointing one, Vidarbha Surveyor, Achaplur. In pursuance thereof, Vidarbha Surveyor submitted a Survey Report dated 19.01.2022, wherein the total quantity of Legacy Waste accumulated on the Dumping Site of the Respondent No. 1 was 42,486.886 Cum. Thus, it is submitted that, the total quantity of Legacy Waste as accumulate within the jurisdiction of the Respondent No. 1 was 42,486.886 Cum as on January, 2022. A copy of the Survey Report dated 19.01.2022 prepared by Vidarbha Surveyor on Dumping Site of the Respondent No. 1 is enclosed herewith as **ANNEXURE R-1**.
- D. Subsequently, the State of Maharashtra under 'Swachh Bharat Mission- Urban 2.0' issued an Administrative Approval for processing Legacy Waste through bio-mining at the Raipura Dumping Site vide an Order dated 10.08.2022 bearing No. SwaMA/2022/Pra-Kra-93/NVI-34 to the Respondent No. 1. Vide the said Order dated 10.08.2022, the State of Maharashtra granted an approval to the Respondent No. 1 for processing an amount of 22,000 CUM of Legacy Waste out of the total of 42,486.886 Cum of Legacy Waste at the Dumping Site of the Respondent No. 1. A copy of the Order dated 10.08.2022 issued by the State of

Maharashtra bearing No. SwaMA/2022/Pra-Kra-93/NVI-34 has already been annexed by the Respondent No. 1 along with its Reply to the Joint Committee Report dated 06.08.2024 as Annexure R-18 (*Pg No. 590-593 of the Paperbook*) and is therefore, not annexed herewith.

E. Consequently, vide an Order dated 05.04.2023 bearing No. JA.KRA.MUA/MAJAPRA/RECHISHA/TAMM/1016, the State of Maharashtra through Maharashtra Jeevan Pradikaram also granted its Technical Approval to the Respondent No. 1 to undertake bio-mining of a quantity of 22,000 CUM of Legacy Waste out of Legacy Waste out of the total of 42,486.886 Cum of Legacy Waste at the Raipura Dumping Site. A copy of the Order dated 05.04.2023 issued by the State of Maharashtra bearing No. JA.KRA.MUA/MAJAPRA/RECHISHA/TAMM/1016 has already been annexed by the Respondent No. 1 along with its Reply to the Joint Committee Report dated 06.08.2024 as Annexure R-19 (*Pg No. 594-596 of the Paperbook*) and is therefore, not annexed herewith.

F. It is submitted that, in pursuance of the Administrative Approval dated 10.08.2022 as well as the Technical Approval dated 05.04.2023 accorded to the Respondent No. 1 by the State of Maharashtra to bio-remediate a quantity of 22,000 CUM of Legacy Waste out of Legacy Waste out of the total of 42,486.886 Cum of Legacy Waste at the Raipura Dumping Site, the Respondent

No. 1 floated a Tender dated 07.07.2023. Vide the said Tender dated 07.07.2023, the Respondent No. 1 called upon Institutions to undertake the work of processing 22,000 CUM of Legacy Waste at the Raipura Dumping Site. A copy of the Tender dated 07.07.2023 issued by the Respondent No. 1 has already been annexed by the Respondent No. 1 along with its Reply to the Joint Committee Report dated 06.08.2024 as Annexure R-20 (*Pg No. 597 of the Paperbook*) and is therefore, not annexed herewith.

G. Thereafter, out of the 3 Bids received by the Respondent No. 1 in pursuance of the Tender floated by the Respondent No. 1, one, M/s Supreme Gold Irrigation Ltd. being the lowest Bidder was awarded the Tender dated 07.07.2023 as floated by the Respondent No 1. Once the bid of M/s Supreme Gold Irrigation Ltd. was accepted by the Respondent No. 1, the Respondent No. 1 issued an Order dated 07.09.2023 bearing Order No. 23 to M/s Supreme Gold Irrigation Ltd. to undertake the work of bio-mining of 22,000 Cum of Legacy Waste out of the total of 42,486.886 Cum of Legacy Waste at the Raipura Dumping Site. A copy of the Order dated 07.09.2023 issued by the Respondent No. 1 to M/s Supreme Gold Irrigation Ltd. has already been annexed by the Respondent No. 1 along with its Reply to the Joint Committee Report dated 06.08.2024 as Annexure R-21 (*Pg No. 598 of the Paperbook*) and is therefore, not annexed herewith.

- H. Subsequently, on 26.09.2023, the Respondent No. 1 entered into an Agreement with M/s Supreme Gold Irrigation Ltd. to undertake the work of bio-mining of 22,000 Cum of Legacy Waste at the Raipura Dumping Site. Thus, it submitted that, out of the total of 42,486.886 Cum of Legacy Waste at the Raipura Dumping Site, a quantity of 22,000 Cum of Legacy Waste was to be bio-mined by M/s Supreme Gold Irrigation Ltd., at the Dumping Site of the Respondent No. 1. A copy of the Agreement dated 26.09.2023 entered into between the Respondent No. 1 and M/s Supreme Gold Irrigation Ltd., has already been annexed by the Respondent No. 1 along with its Reply to the Joint Committee Report dated 06.08.2024 as Annexure R-22 (*Pg No. 599-609 of the Paperbook*) and is therefore, not annexed herewith.
- I. In pursuance thereof, on 06.10.2023 the Respondent No. 1 issued a Work Order bearing No. AMC/AA.VI./MU.A/3484 of 2023 to M/s Supreme Gold Irrigation Ltd. for undertaking the work of bio-mining of 22,000 Cum of Legacy Waste at the Raipura Dumping Site. A copy of the Work Order dated 06.10.2023 issued by the Respondent No. 1 to M/s Supreme Gold Irrigation Ltd. has already been annexed by the Respondent No. 1 along with its Reply to the Joint Committee Report dated 06.08.2024 as Annexure R-23 (*Pg No. 610 of the Paperbook*) and is therefore, not annexed herewith.

- J. Prior to commencement of the work of bio-remediation of the Legacy Waste in pursuance of the Work Order, M/s Supreme Gold Irrigation Ltd. undertook a Contour Survey Report on 24.10.2023, wherein it was found that, as on October 2023, a total quantity of 52,209.21 Cum of Legacy Waste was accumulated on the Raipura Dumping Site of the Respondent No. 1. Thereafter, M/s Supreme Gold Irrigation Ltd. earmarked the quantity of 22,000 Cum of Legacy Waste which was to be bio-mined by M/s Supreme Gold Irrigation Ltd. out of the total of 52,209.21 Cum of Legacy Waste at the site. Thus, it is submitted that, on a bare perusal of the Contour Survey Report dated 24.10.2023, there existed a quantity of 52,209.21 Cum of Legacy Waste on the Dumping Site as on October 2023. A copy of the Contour Survey Report dated 24.10.2023 prepared by M/s Supreme Gold Irrigation Ltd. on the Dumping Site of the Respondent No. 1 is enclosed herewith as **ANNEXURE R-2**.
- K. In terms of the Work Order dated 06.01.2023, M/s Supreme Gold Irrigation Ltd. commenced the work of bio-remediation of Legacy Waste on the Dumping Site of the Respondent No. 1 by installing the requisite equipments and machinery. A copy of Photographs showing the installation of the machinery by M/s Supreme Gold Irrigation Ltd. on the Dumping Site of the Respondent is already been annexed by the Respondent No. 1 along with its Reply to the Joint

Committee Report dated 06.08.2024 as Annexure R-25 (*Pg No. 612-620 of the Paperbook*) and is therefore, not annexed herewith.

L. In terms thereof, in pursuance of the work of bio-remediation undertaken, M/s Supreme Gold Irrigation Ltd. submitted a Status Report in March 2024, wherein it has been recorded that, a quantity of 45,668.277 Cum was accumulated on the Dumping Site as on March, 2024. Which only goes to show that, a total quantity of 6,540.933 Cum (52,209.21 Cum – 45,668.277 Cum) has been remediated by M/s Supreme Gold Irrigation Ltd. between the period from October 2023 to March 2024. Thus, the quantity of the accumulated Legacy Waste on the Dumping Site after October 2023 has reduced. A copy of the Status Report of March 2024 prepared by M/s Supreme Gold Irrigation Ltd. has already been annexed by the Respondent No. 1 along with its Reply to the Joint Committee Report dated 06.08.2024 as Annexure R-26 (*Pg No. 621 of the Paperbook*) and is therefore, not annexed herewith.

M. Further, M/s Supreme Gold Irrigation Ltd. prepared another such Report in June, 2024, wherein it was noted that, a total quantity of 35,071.110 Cum was accumulated on the Dumping Site as on June 2024. A bare perusal of the same, only goes to show that, a total quantity of 10,587.11 Cum (45,668.277 Cum – 35,071.110 Cum) has further been remediated by M/s Supreme Gold Irrigation Ltd. In view thereof, it is submitted that, the total quantity of 52,209.21 Cum

which was accumulated on the site as on October 2024 has now been reduced by undertaking the process of bio-mining by the Respondent No. 1 to 35,071.110 Cum as on June 2024. Thus, out of the total Legacy Waste, only a quantity of 35,071.110 Cum is existing on the Dumping Site as on June 2024. A copy of the Contour Survey Report of June 2024 prepared by M/s Supreme Gold Irrigation Ltd. on the Dumping Site of the Respondent No. 1 is enclosed herewith as **ANNEXURE R-3**.

N. Furthermore, M/s Supreme Gold Irrigation Ltd. has continued to undertake the process of bio-mining of Legacy Waste and as on January 2025, vide another Contour Survey conducted by M/s Supreme Gold Irrigation Ltd., as on January 2025, an amount of 28,820 Cum of Legacy Waste is accumulated on the Raipura Dumping Site. Thus, in such circumstances, it is submitted that, between June 2024 to January 2025, M/s Supreme Gold Irrigation Ltd. has bio-remediated a quantity of 6,251 Cum (35,071 Cum – 28,820 Cum) of Legacy Waste on the Dumping Site. Therefore, in terms of the Work Order granted to M/s Supreme Gold Irrigation Ltd., out of the total 22,000 Cum of Legacy Waste, M/s Supreme Gold Irrigation Ltd. as on January 2025 is yet to remediate a total quantity of 6,820 Cum of Legacy Waste accumulated on the Raipura Dumping Site. Also, it is submitted that, the Final Contour Survey Report of January 2025 is yet to be finalized and submitted by M/s Supreme Gold Irrigation Ltd. to the Respondent

No. 1 and therefore, the copy of the Report is not annexed along with the said Compliance Report. The Respondent No. 1 undertakes to submit a copy of the Contour Survey Report of January 2025, as and when received by the Respondent No. 1 from M/s Supreme Gold Irrigation Ltd. or as and when directed by this Hon'ble Tribunal.

O. However, with regards to the remaining work of bio-remediation of the balance quantity of 30,000 Cum i.e. 52,209.21 Cum (total Legacy Waste as on October 2023) – 22,000 Cum (Work Order granted to M/s Supreme Gold Irrigation Ltd.) of Legacy Waste, it is submitted that, the Respondent No. 1 would initiate a new Tender Procedure and shall take necessary steps to adhere to the statutory time lines to remediate the Legacy Waste at the Dumping Site.

6. In view thereof, in terms of the Order of Hon'ble National Green Tribunal (WZ) dated 21.11.2024, with regards to the clarification sought by this Hon'ble Tribunal, it is submitted that, as on 08.09.2022, a total quantity of 46,132.96 CUM of Legacy Waste existed at the Raipura Dumping Site and only a quantity of 6,076.8 CUM of Legacy Waste i.e. up to 11.12.2023 was added to the Dumping Site.
7. It is pertinent to note that, on 19.01.2022 when the Contour Survey was undertaken, a total quantity of 42,486.88 Cum of Legacy Waste was accumulated on the Dumping Site and in October 2023, as noted in the next Contour Survey, the quantity

of Legacy waste increased to 52,209.21 Cum. Therefore, from 19.01.2022 (First Survey) to 11.12.2023 (Second Survey) i.e. for a period of 24 months, a quantity of 9722.99 Cum was added as Legacy Waste at the Dumping Site. This quantity of 9722.99 Cum has been added as Legacy Waste over a period of 24 months and therefore, considering an average, a quantity of 405.12 CUM of Legacy Waste is added to the accumulated legacy Waste per month between the period from January 2022 to October 2023.

8. Thereafter, from January 2024, the Respondent No. 1 has been bio-remediating the accumulated Legacy Waste in accordance with law and as on 06.01.2025, a total quantity of 28,820 CUM is yet to be remediated by the Respondent No. 1. It is therefore, submitted that, only 6,076.8 CUM (405.12 Cum X 15 Months) was added to the Legacy Waste between 08.09.2022 (First Survey) to 11.12.2023 (Second Survey) i.e. only for a period of 15 months. Thereafter, there has been no addition in the accumulated Legacy Waste, as the Respondent No. 1 is undertaking the process of bio-remediation of Legacy Waste as well as the daily disposal of the Municipal Solid Waste in accordance with law.

Place: Pune

Date: 28.01.2025



**Advocates for the Respondent No. 1**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH PUNE  
ORIGINAL APPLICATION NO. 125 OF 2023 (WZ)  
(LETTER PETITION)**

Praful N. Mahajan

Applicant

Versus.

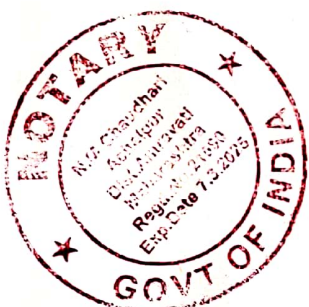
Chief Officer, Achalpur Municipal Council & Ors.

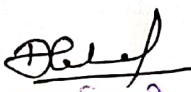
..... Respondents

**AFFIDAVIT**

I, Mr. Dhirajkumar Vijayrao Gohad, Age: about 44 years, Occ: Government Service, having Office at: Nagar Parishad Achalpur, Municipality Council Main Building, Paratwada, Amravati- 444805, Maharashtra do hereby solemnly affirm and state as under:

1. That I am the Chief Officer of the Respondent No. 1 Council in the abovementioned Reply in the Original Application and as such I am conversant with the facts and circumstances of the case and am competent to swear to this affidavit.
2. That I have read the contents of the accompanying Reply, the same being drafted by my Counsel under my instructions and that the contents of Paras 1 to 8 of the above-mentioned Reply are facts and submissions which are true to my knowledge and that I have not suppressed any material fact.
3. That the Annexures filed along with the Above-mentioned Reply are true copies of their respective originals.



  
मुहताबियारी  
नगर परिषद अचलपूर  
DEPONENT

N. R. S. No. 25/2025....  
24/11/2025  
THIS DOCUMENT  
CONTAINS TWO PAGES

VERIFICATION

Verified at Achelpur on this 24<sup>th</sup> day of Jan, 2025 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.

*[Signature]*  
मुख्याधिकारी  
नगर परिषद, अचलपूर  
DEPONENT

**AFFIDAVIT**  
Solomly affirmed before me.  
By shri/Smt. Dhishakumar V. Ushad  
R/o... Dehalpur  
Tal... Achelpur Dist... Amravati  
Who is identified by Adv.....  
to whom he/she is personally known



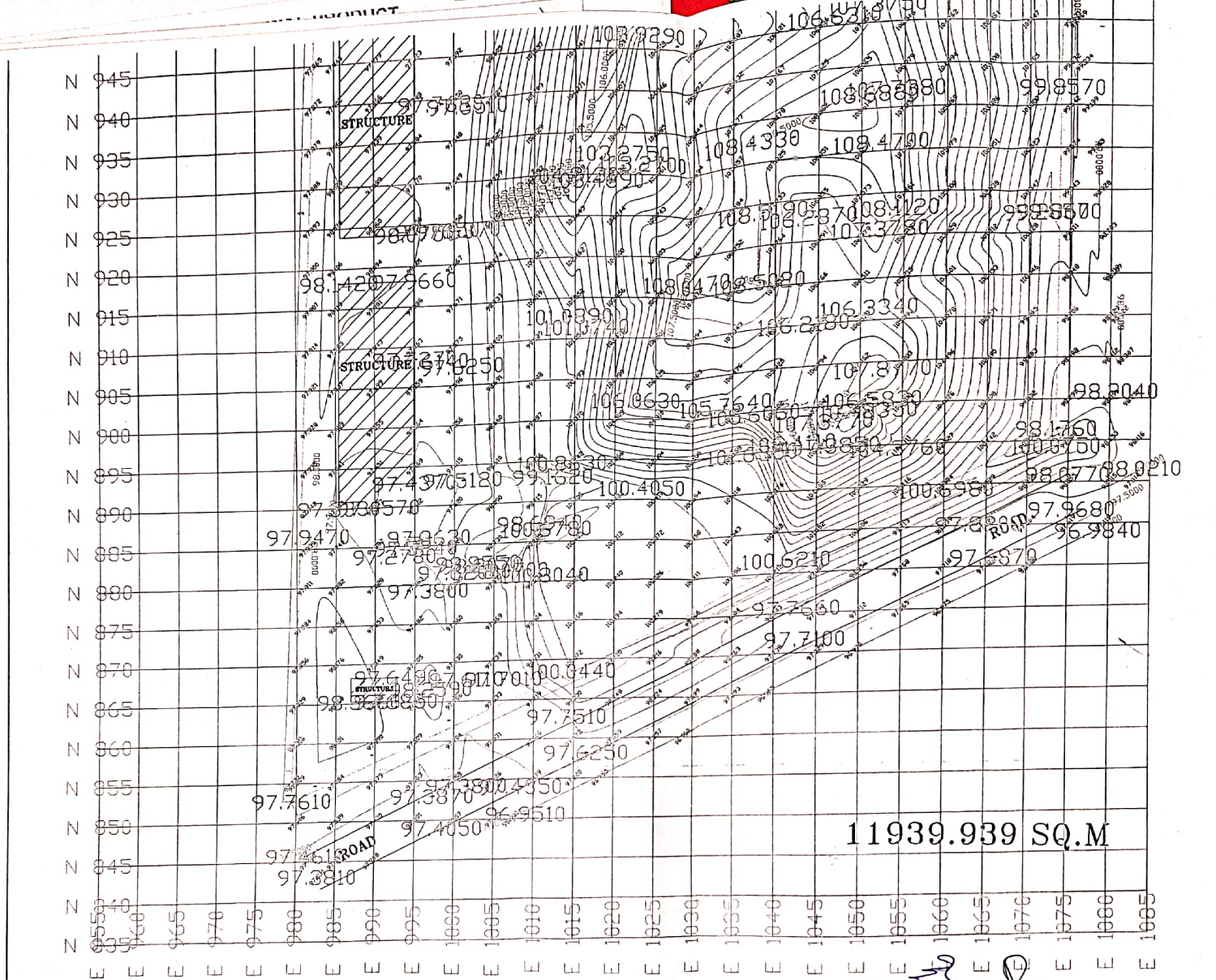
*[Signature]*  
**NITIN M. CHAUDHARI**  
Advocate & Notary  
(Govt. Of India)  
Swami Vivekanand Housing Colony  
Anjangaon stop, Paratwada  
Dist. Amravati 444805 (MS.)  
Reg. No. 21590



## Volume Report

Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume				Filling Volume				
					Area	Previous	Average	Volume	Area	Previous	Average	Volume	
					Sq. Meters	Area	Sq. Meters	Cubic Meters	Sq. Meters	Area	Sq. Meters	Cubic Meters	
1	860.000	-	0.000	5.000	0.456	0.000	0.228	0.000	0.146	0.000	0.073	0.000	
2	865.000	860.000	5.000	15.000	7.159	0.456	3.808	19.038	0.165	0.146	0.156	0.778	
3	870.000	865.000	5.000	25.000	26.716	7.159	16.938	84.688	0.064	0.165	0.115	0.573	
4	875.000	870.000	5.000	35.000	32.895	26.716	29.806	149.028	0.009	0.064	0.037	0.183	
5	880.000	875.000	5.000	45.000	26.868	32.895	29.882	149.408	4.600	0.009	2.305	11.523	
6	885.000	880.000	5.000	60.000	20.061	26.868	23.465	117.323	28.027	4.600	16.314	81.568	
7	890.000	885.000	5.000	70.000	30.489	20.061	25.275	126.375	73.884	28.027	50.956	254.778	
8	895.000	890.000	5.000	80.000	23.158	30.489	26.824	134.118	182.639	73.884	128.262	641.308	
9	900.000	895.000	5.000	85.000	20.825	23.158	21.992	109.958	304.816	182.639	243.728	1218.638	
10	905.000	900.000	5.000	85.000	18.466	20.825	19.646	98.228	324.675	304.816	314.746	1573.728	
11	910.000	905.000	5.000	85.000	15.740	18.466	17.103	85.515	317.160	324.675	320.918	1604.588	
12	915.000	910.000	5.000	85.000	13.247	15.740	14.494	72.468	321.986	317.160	319.573	1597.865	
13	920.000	915.000	5.000	85.000	11.348	13.247	12.298	61.488	344.499	321.986	333.243	1666.213	
14	925.000	920.000	5.000	80.000	7.933	11.348	9.641	48.203	374.918	344.499	359.709	1798.543	
15	930.000	925.000	5.000	80.000	7.725	7.933	7.829	39.145	386.531	374.918	380.725	1903.623	
16	935.000	930.000	5.000	80.000	7.322	7.725	7.524	37.618	403.102	386.531	394.817	1974.083	
17	940.000	935.000	5.000	80.000	6.617	7.322	6.970	34.848	393.073	403.102	398.088	1990.438	
18	945.000	940.000	5.000	80.000	5.310	6.617	5.964	29.818	368.488	393.073	380.781	1903.903	
19	950.000	945.000	5.000	80.000	4.851	5.310	5.081	25.403	377.613	368.488	373.051	1865.253	
20	955.000	950.000	5.000	80.000	3.877	4.851	4.364	21.820	405.677	377.613	391.645	1958.225	
21	960.000	955.000	5.000	80.000	0.000	3.877	1.939	9.693	422.158	405.677	413.918	2069.588	
22	965.000	960.000	5.000	80.000	0.000	0.000	0.000	0.000	444.475	422.158	433.317	2166.583	
23	970.000	965.000	5.000	80.000	0.000	0.000	0.000	0.000	454.842	444.475	449.659	2248.293	
24	975.000	970.000	5.000	80.000	0.006	0.000	0.003	0.015	440.794	454.842	447.818	2239.090	
25	980.000	975.000	5.000	80.000	0.020	0.006	0.013	0.065	464.757	440.794	452.776	2263.878	
26	985.000	980.000	5.000	80.000	0.304	0.020	0.162	0.810	498.537	464.757	481.647	2408.235	
27	990.000	985.000	5.000	85.000	4.779	0.304	2.542	12.708	513.463	498.537	506.000	2530.000	
28	995.000	990.000	5.000	85.000	6.566	4.779	5.673	28.363	450.246	513.463	481.855	2409.273	
29	1000.000	995.000	5.000	70.000	0.000	6.566	3.283	16.415	392.208	450.246	421.227	2106.135	
Total								1512.559					42486.886

Map - 20  
Unit - 2



COMPOUND WALL		THICK		PLOT AREA	
- STRUCTURE	10	- THICK	10	AREA IN SQ.M	100
- FENCE	5	- BOAR WELL	10	AREA IN ACRES	00
- ELECTRIC POLE	5	- GOVT. DEMARCATION	10	CONTOUR	00
- ROAD	5	- TRENCH	10	GRID	00
- LAND	5	- GATE	10	SCALE 1:1000	PROVIDED BY I.A.
- PROPOSED B.P./DAB	10	- CHEMNER	10	ALL DIMENSION ARE IN METER.	THIS SURVEY CONDUCTED AS PER SITE BOUNDARIES SHOWN BY THE OWNER.
- WEL	10	- B.T. TOWER	10	JOB NO.101	DATE :- 19/01/2022
		- BUMP PUMP	10	REV NO. 10	MACHINE OPS-AJ.

- CLIENT NAME :-

*R.D.*  
मुखाधिकारी  
महानगर परिषद, अचलपुर

**VIDARBHA SUEVEYOR**  
Everything in survey Works  
ACHALPUR BAGMPUR  
ACHALPUR Amravati  
Mob:8788681992,9021907281  
rameshbhakare82@gmail.com



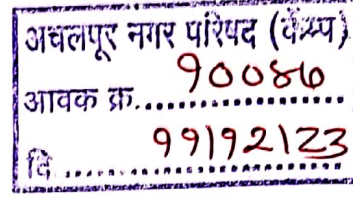
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# Supreme Gold Irrigations Ltd.

AN ISO 9001:2015 CERTIFIED COMPANY | CIN No.: U01401MH2011PLC212993

ANNEXURE R - 2  
757



To,

Chief Officer,  
Achalpur Muncipal Council,  
Achalpur.

Ref - Bio - Mining Work Order 3484/2023 Dated 06/10/2023.

Dear Sir,

With reference to above we have already started our Bio - Mining Work at Site.

We have completed 6541 CUM of work till date. The contour Survey Report is Attached herewith.

Hence you are requested to pay the bill accordingly.



Regd. office: B - 4/1, MIDC Indl. area, Nanded - 431 603.

surajned@gmail.com info@supremegold.org

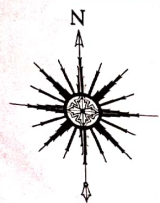
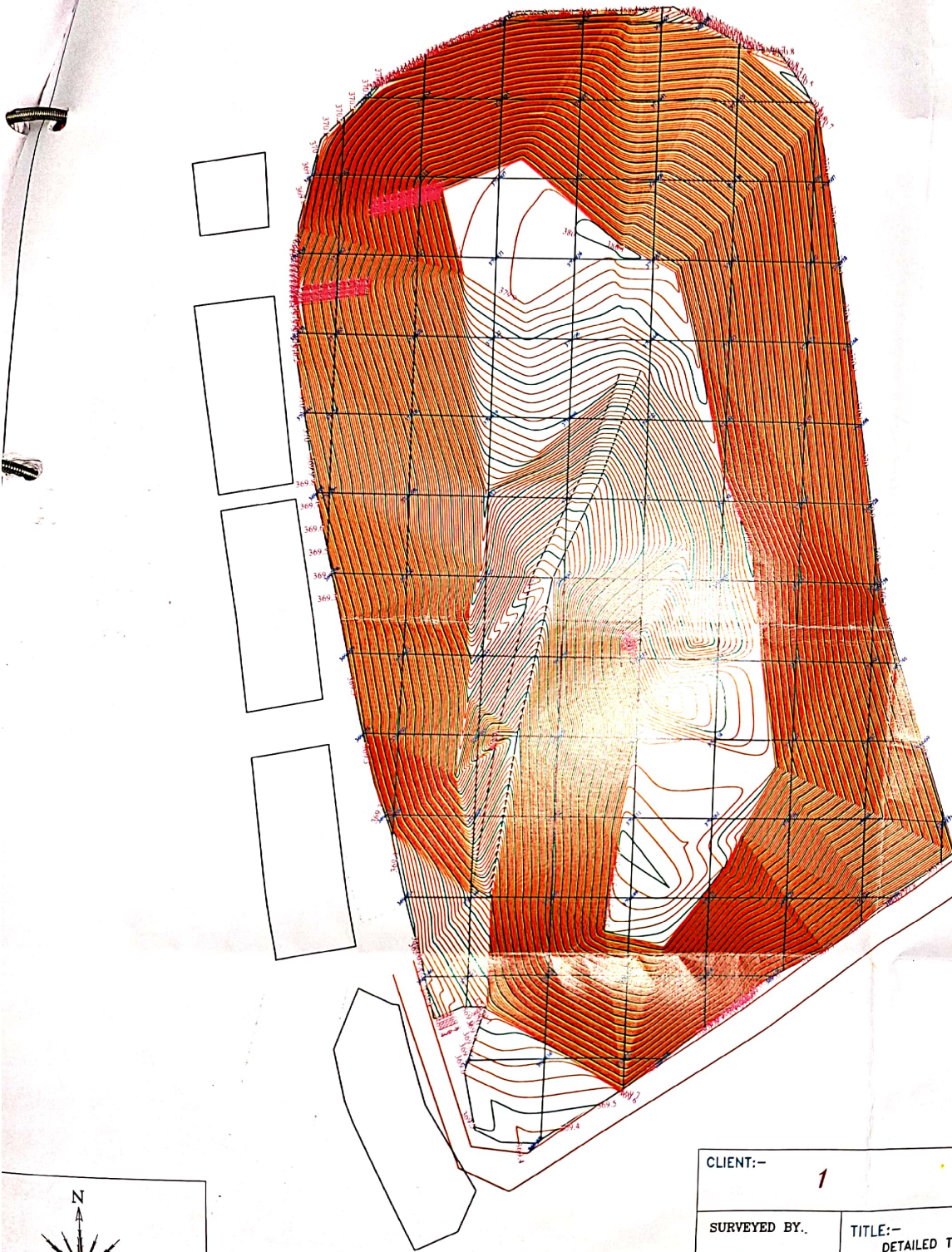
Works: Gut no. 51, Osmannagar road, Gundegoan.,Tq.& Dist. Nanded - 431603 (M.S.)



Scanned with OKEN Scanner

Y \ X	758990	759000	759010	759020	759030	759040	759050	759060	759070	759080 Cut	Fill	
2351590			0	0	0	0				989.7651	0	
2351580		54.1527	188.5988	247.2	228.65	243.63	27.5336			3531.874	0	
2351570	39.7498	489.5075	705.97	781.65	670.37	535.02	304.2461	5.3606		5042.389	0	
2351560	170.96	501.5	955.47	1049.1	976.45	815.02	488.25	85.6393		5101.711	-20.18	
2351550	-20.18	373.29	910.7	1055.37	1055.72	936.47	582.95	187.2112		5040.59	0	
2351540	1.91	335.16	825.72	983.65	978.77	936.67	658.3	320.4103		4968.743	0	
2351530	89.75	321.02	721.7	860.27	847.77	921.37	732.48	474.3834		4708.376	0	
2351520	7.8472	350.0336	640.85	749.27	760.92	917.8	805.7	449.8	26.1555	4838.654	0	
2351510		374.15	555.82	697.12	818.03	985.03	865.65	459.75	83.1044	4960.743	0	
2351500		291	448.25	627.28	848.25	1032.93	917.12	570.1	225.8125	4664.716	0	
2351490		49.3945	331.87	565.52	829.42	1023.68	922.1	633.92	308.3922	4033.468	0	
2351480		2.6707	239.5258	486.55	836.22	1004.27	800.95	478.95	184.1783	2859.022	0	
2351470			111.9059	369.55	731.42	801.65	635.4639	199.7242	9.3075	1269.906	0	
2351460			27.6824	236.3176	398.17	454.5134	153.2225			199.2471	0	
2351450				76.6	103.5556	19.0915						
										<b>Total</b>	<b>52209.21</b>	<b>-20.18</b>

Total Cut = 52209.21 -20.18



SCALE:- 1:1000

CLIENT:- <b>1</b>	
SURVEYED BY. SAGAR BOBADE	TITLE:- DETAILED TOPOGRAPHICAL SURVEY BY TOTAL STATION AT PARATWADA DIST AMARAVATI
DRAWN BY.	<b>CIVIL SURVEYOR</b> JANATA COLONY GOPAL NAGAR MIDC AMARAVATI MO 9730021256,8766556231,8788956081 Email ID:-sagarbobde1993@gmail.com,civilsurveyor0@gmail.com
CHECKED BY	DATE:- 24/10/2023

*Sahanele*  
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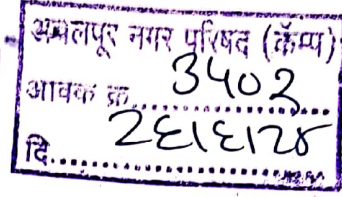


# Supreme Gold Irrigations Ltd.

AN ISO 9001:2015 CERTIFIED COMPANY | CIN No.: U01401MH2011PLC212993

Date : 26/06/2024

To,  
Chief Officer,  
Achalpur Muncipal Council,  
Achalpur.



Ref :- Bio-Mining Work Order 3484/2023 Dated 06/10/2023.

Dear Sir,

With reference to above we have already started our Bio - Mining Work at Site.

We have completed 17300 CUM of work till date. The contour Survey Report is Attached herewith.

Hence you are requested to pay the bill accordingly

Thank you



Regd. office: B - 4/1, MIDC Indl. area, Nanded - 431 603.  
surajned@gmail.com info@supremegold.org www.supremegold.org /sgilmh/ /supremegold9  
Works: Gut no. 51, Osmanagar road, Gundegoan.,Tq.& Dist. Nanded - 431603 (M.S.)

Box No.	Ground Elevations	Average Ground	Ground Box Area	Formation Elevations				Cutting Depth	Area	Volume	Filling Height	Area
				Average Formation	Formation Box Area	Area	Volume					
1	369.2,369.2,369.2,369.2											
2	369.2,369.2,369.2,369.2,369.2,369.2,369.2,369.2	369.200	0.128	369.36	369.36	369.36	369.36					
3	369.2,369.2,369.2,369.2	369.200	79.433	369.36	369.36	369.36	369.36					
4	369.2,369.2,369.2,369.2,369.2	369.200	74.956	369.36	369.36	369.36	369.36					
5	369.2,369.2,369.2,369.2	369.200	13.463	369.36	369.36	369.36	369.36					
6	369.2,369.2,369.2,369.2	369.200	100.000	369.36	369.36	369.36	369.36					
7	369.2,369.2,369.119,369.148,369.148,369.2	369.169	98.506	369.36	369.36	369.36	369.36					
8	369.2,368.544,368.72,369.119,369.119	368.940	29.731	369.36	369.36	369.36	369.36					
9	369.2,369.2,369.2,369.2,369.2,369.2	369.200	36.190	369.36	369.36	369.36	369.36					
10	369.2,369.2,369.2,369.2	369.200	100.000	369.36	369.36	369.36	369.36					
11	369.2,369.2,369.2,369.2	369.200	100.000	369.36	369.36	369.36	369.36					
12	369.2,369.2,369.2,369.2	369.200	100.000	369.36	369.36	369.36	369.36					
13	369.2,374.204,368.028,368.544,368.544,369.2	369.620	98.414	369.36	369.36	369.36	369.36					
14	374.204,369.118,367.966,368.132,368.028,368.028	369.246	81.192	369.36	369.36	369.36	369.36					
15	369.118,367.95,367.966,367.966	368.250	7.386	369.36	369.36	369.36	369.36					
16	369.2,369.2,369.2,369.2,369.2,369.2	369.200	61.585	369.36	369.36	369.36	369.36					
17	369.2,369.2,369.2,369.2	369.200	100.000	369.36	369.36	369.36	369.36					
18	369.2,376.694,369.2,369.2	369.200	100.000	369.36	369.36	369.36	369.36					
19	369.2,376.694,375.537,374.204,369.2	371.074	100.000	369.36	369.36	369.36	369.36					
20	376.694,375.537,374.204,369.2	373.909	100.000	369.36	369.36	369.36	369.36					
21	375.537,371.978,369.118,374.204	372.709	100.000	369.36	369.36	369.36	369.36					
22	371.978,370.106,368.156,367.95,367.95,369.118	369.210	89.934	369.36	369.36	369.36	369.36					
23	370.106,368.563,368.402,368.156,368.156	368.676	27.658	369.36	369.36	369.36	369.36					
24	369.2,369.2,369.2,369.2	369.200	0.497	369.36	369.36	369.36	369.36					
25	369.2,369.2,369.2,369.2,369.2,369.2	369.200	89.804	369.36	369.36	369.36	369.36					
26	369.2,369.2,369.2,369.2	369.200	100.000	369.36	369.36	369.36	369.36					
27	369.2,369.2,369.2,369.2	369.200	100.000	369.36	369.36	369.36	369.36					
28	369.2,376.777,376.694,369.2	372.968	100.000	369.36	369.36	369.36	369.36					
29	376.777,378.261,375.537,376.694	378.817	100.000	369.36	369.36	369.36	369.36					
30	378.261,375.488,371.978,375.537	375.316	100.000	369.36	369.36	369.36	369.36					
31	375.488,369.451,370.106,371.978	371.756	100.000	369.36	369.36	369.36	369.36					
32	369.451,368.956,368.563,368.563,370.106	369.128	48.203	369.36	369.36	369.36	369.36					
33	369.2,369.2,369.2,369.2,369.2,369.2	369.200	20.689	369.36	369.36	369.36	369.36					
34	369.2,369.2,369.2,369.2	369.200	100.000	369.36	369.36	369.36	369.36					
35	369.2,369.2,369.2,369.2	369.200	100.000	369.36	369.36	369.36	369.36					
36	369.2,376.542,369.2,369.2	371.035	100.000	369.36	369.36	369.36	369.36					
37	376.542,379.225,376.777,369.2	375.436	100.000	369.36	369.36	369.36	369.36					
38	379.225,379.522,378.261,376.777	378.446	100.000	369.36	369.36	369.36	369.36					
39	379.522,373.02,375.488,378.261	376.573	100.000	369.36	369.36	369.36	369.36					
40	373.02,368.151,368.631,368.631,369.451,375.488	370.562	90.507	369.36	369.36	369.36	369.36					
41	368.956,369.451,368.631,368.956	368.998	4.342	369.36	369.36	369.36	369.36					
42	369.223,369.657,369.2,369.2,369.223	369.301	43.796	369.36	369.36	369.36	369.36					





## Volume Report -3

Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume				Filling Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters	Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	2351450.000	-	0.000	7.797	0.000	0.000	0.000	0.000	1.248	0.000	0.624	0.000
2	2351460.000	2351450.000	10.000	28.608	0.000	0.000	0.000	0.000	4.795	1.248	3.022	30.215
3	2351470.000	2351460.000	10.000	39.966	0.000	0.000	0.000	0.000	8.859	4.795	6.827	68.270
4	2351480.000	2351470.000	10.000	59.484	46.512	0.000	23.256	232.560	9.474	8.859	9.167	91.665
5	2351490.000	2351480.000	10.000	74.998	165.585	46.512	106.049	1060.485	5.960	9.474	7.717	77.170
6	2351500.000	2351490.000	10.000	72.703	224.151	165.585	194.868	1948.680	5.260	5.960	5.610	56.100
7	2351510.000	2351500.000	10.000	70.363	298.984	224.151	261.568	2615.675	4.807	5.260	5.034	50.335
8	2351520.000	2351510.000	10.000	68.860	290.646	298.984	294.815	2948.150	3.028	4.807	3.918	39.175
9	2351530.000	2351520.000	10.000	69.082	339.084	290.646	314.865	3148.650	1.390	3.028	2.209	22.090
10	2351540.000	2351530.000	10.000	68.999	472.515	339.084	405.800	4057.995	0.933	1.390	1.162	11.615
11	2351550.000	2351540.000	10.000	69.928	472.967	472.515	472.741	4727.410	0.980	0.933	0.957	9.565
12	2351560.000	2351550.000	10.000	66.604	483.492	472.967	478.230	4782.295	0.192	0.980	0.586	5.860
13	2351570.000	2351560.000	10.000	63.763	416.741	483.492	450.117	4501.165	1.165	0.192	0.679	6.785
14	2351580.000	2351570.000	10.000	50.922	295.832	416.741	356.287	3562.865	0.090	1.165	0.628	6.275
15	2351590.000	2351580.000	10.000	30.000	1.204	295.832	148.518	1485.180	16.643	0.090	8.367	83.665
					<b>Total</b>			<b>35071.110</b>				<b>558.785</b>

*S. Shanale*

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Adv Sangramsingh R Bhonsle &lt;srb.chambers@gmail.com&gt;

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**Service: Compliance Report dated 27.01.2025 on behalf of the Respondent No. 1 in terms of the Order dated 21.11.2024 passed by the Hon'ble National Green Tribunal (WZ) in Original Application No. 125 Of 2023 (WZ) between Sh. Praful N. Mahajan Vs. Chief Officer, Achalpur Municipal Council & Ors.**

1 message

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**Adv Sangramsingh R Bhonsle** <srb.chambers@gmail.com> Mon, Jan 27, 2025 at 9:30 PM  
To: ms@mpcb.govin, collector.amravati@maharashtra.gov.in, dtmps\_pune@rediffmail.com, do\_tpv1@rediffmail.com, Prafulla narayan mahajan <prafullamahajan259@gmail.com>, adv.manasi.joshi@outlook.com, aniruddha1488@gmail.com  
Cc: Sangramsingh Bhonsle <sangramsinghbhonsle@gmail.com>

Sir,

We are the Advocates appearing on behalf of the Respondent No.1 in the abovementioned matter. We are filing a Compliance Report dated 27.01.2025 on behalf of the Respondent No. 1 in terms of the Order dated 21.11.2024 passed by the Hon'ble National Green Tribunal (WZ) in Original Application No. 125 Of 2023 (WZ).

Please find attached herewith the copy of the same and consider this email as the service of the same on your esteemed office.

Regards,

**Sangramsingh R. Bhonsle**

Advocate On Record


Supreme Court of India

H-5, Second Floor, Lajpat Nagar III,

New Delhi - 110024.

Mob- 9545809120

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 **Compliance Report dated 27.01.2025 on behalf of the Respondent No. 1.pdf**  
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